

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-842/2016

New Delhi, this the 25th day of April, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Manoranjan Kabasi,
S/o Late Sh. Nimai Charan Kabasi,
Retired SSE (P-Way)/DTC/ DNR,
R/o H.No. 27, Near Fancy Silk Mill,
Khaiber Pass, Civil Lines Delhi-54. ... Applicant
(By Advocate: Sh. U. Srivastava)

Versus

Union of India through
1. The General Manager,
Eastern Central Railway,
Hazipur, Bihar.

2. The Divisional Railway Manager,
Eastern Central Railway,
Danapur, Bihar.

3. The Sr. Divisional Engineer 2,
Eastern Central Railway, Danapur. ... Respondents

(By Advocate: Sh. R. N. Singh)

ORDER (ORAL)

The applicant was working as a Section Engineer when on 19.03.2009 a major penalty charge sheet was served on him. According to him, the enquiry was completed on 11.10.2012 and a copy of the same was made available to him on 25.10.2012. His grievance is that although he retired on 28.02.2013, till today, his retiral dues except for provisional pension have not been sanctioned by the respondents. He has made several representations in this regard but the respondents have failed either to release the retiral dues or to take a final decision in the disciplinary proceedings pending against him.

2. Heard Sh. U. Srivastava, learned counsel for the applicant and Sh. R. N. Singh, learned counsel for the respondents. Learned counsel for the applicant stated that he would be satisfied if directions were given to the respondents to take final decision in the disciplinary proceedings pending against him and release his retiral dues within a given time frame.

3. In view of the limited prayer made by the applicant, this OA is disposed of with a direction to the respondents to take final decision in the disciplinary proceedings pending against the applicant within three months from the date of receipt of a certified copy of this order and release his retiral dues within one month thereafter. No costs.

**(Shekhar Agarwal)
Member (A)**

/ns/